

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.585/2003

Wednesday, this the 26th day of October, 2005.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

N.P.Ramachandran Nair
Supervisor / Communications
Customs and Central Excise Division
Sakthan Thampuran Nagar, Trichur – 1
Permanent Address : “Sariga”, South Gate
Vaikkom

: Applicant

(By Advocate Mr. T.C.Govindaswamy)

Versus

1. Union of India represented by the Secretary
to Government of India
Ministry of Finance, New Delhi
2. Commissioner of Central Excise & Customs
CR Building, IS Press Road
Kochi – 18
3. The Assistant Commissioner
Special Customs Preventive Division
Kallai Heights, Kozhikode – 3
4. The Deputy Commissioner
Customs and Central Excise Division
Sakthan Thampuran Nagar
Trichur – 1
5. The Pay and Accounts Officer
Central Excise and Customs
CR Building, Kochi - 18

: Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan, SCGSC)

The application having been heard on 26.10.2005, the Tribunal on the same day delivered the following:

ORDER (Oral)

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

The claim of the applicant is for pay fixation. When the matter came up for hearing, the learned counsel for respondents submitted that they have produced MA- 1 & 2 orders in MA 854/05 wherein the applicant's pay has been re-fixed. As per this order he has exercised fresh options.



2. The learned counsel for the applicant submitted that the relief sought has become infructuous and the OA can be closed. Recording the above submissions, the OA is closed as infructuous.

Dated, the 26th October, 2005.

N.RK

N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER


K.V.SACHIDANANDAN
JUDICIAL MEMBER

vs